

SCHEDULE II FORM D**PROOF OF CLAIM BY FINANCIAL CREDITORS**

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

To
The Liquidator
Mrs Mummaneni Vazra Lakshmi
Flat No.107, V.V.Vantage Residency, Somajiguda, Hyderabad – 500082
E-mail: emailtolak@gmail.com

From

Bollina Uma Devi
Flat No.H2, Trendset Vantage, Road # 14, Banjara Hills, Hyderabad – 500038
E-mail Id: umadevibollina@gmail.com

Date: 30/11/2021

Subject: Submission of proof of claim in respect of the liquidation of Hindusthan Ispat Private Limited under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

Bollina Uma Devi hereby submits this proof of claim in respect of the liquidation of Hindusthan Ispat Private Limited. The details for the same are set out below:

| | | |
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| 1. | NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL) | Bollina Uma Devi Aadhaar No.683836772151 (Copy attached) |
| 2. | ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE. | Bollina Uma Devi Flat No.H2, Trendset Vantage, Road # 14, Banjara Hills, Hyderabad – 500038 E-mail Id: umadevibollina@gmail.com |
| 3. | TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED) | PRINCIPAL : Rs . 12 , 00 , 81 , 000 / - INTEREST : Rs . 4 , 84 , 63 , 470 / - TOTAL CLAIM : Rs . 16 , 85 , 44 , 470 / - |
| 4. | DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED | Loan Agreement dated 01/07/2019 |
| 5. | DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT | NIL |
| 6. | DETAILS OF HOW AND WHEN DEBT INCURRED | As per the requirement of the Corporate Debtor for meeting its financial obligations, the Financial Creditor had arranged funds of Rs.20,92,01,000/- and both the parties entered into a Loan Agreement on 01/07/2019. As per the Loan Agreement, the loan was to be repaid in two installments of Rs.10 crore on 30/09/2019 and the balance amount on 31/12/2019 along with interest. The Corporate Debtor failed to make the payments as per the Loan Agreement and the FC gave additional time of two months for making the payment. As the CD failed to make the payment even after extended time line, the FC approached NCLT for recovery of dues. After the FC had filed the petition, the CD made payments aggregating to Rs.8,91,20,000/- in December 2020. Based on the petition filed by the FC, the Hon'ble NCLT admitted the company to CIRP. The FC submitted its claim for the balance principal amount and interest as per the Loan Agreement, which was admitted by the IRP in CIRP. |

B. Uma Devi

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| 7. | DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM | The FC received partial payment of Rs.8,91,20,000/- in December 2020, which has been reduced to arrive at the claim amount. |
| 8. | DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN | NIL |
| 9. | DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR | NIL |
| 10. | DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED | State Bank of India, HNI Branch, Road # 2, Banjara Hills, Hyderabad Account No.20064580634 IFSC: SBIN0013765 |
| 11. | LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM. | (i)Copy of Loan Agreement dated 1/7/2019 (ii)Copies of reminders sent to the company (iii)Statement of account with IOB, R.P.Road, Secunderabad wherein the loan payments are reflected (iv)Statement of account issued by the FC (v) Calculation of interest due |

Signature of financial creditor or person authorised to act on his behalf
(please enclose the authority if this is being submitted on behalf a financial creditor)

X B. Uma Devi

Name in BLOCK LETTERS BOLLINA UMA DEVI

Position with or in relation to creditor SELF

Address of person signing Flat No.H2, Trendset Vantage, Road # 14, Banjara Hills, Hyderabad – 500038

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

P SANDHYA RANI
S.V.L.NO. 1/2007
H.NO. 8-3-677/1/2
YELLAREDDYGUDA
HYDERABAD - 500073
LICENSE NO: 06/2007



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Rs.0000100 PB5932

NON-JUDICIAL
STAMP DUTY

TELANGANA

AFFIDAVIT

I, Bolina Uma Devi, currently residing at Flat No.H2, Trendset Vantage, Road # 14, Banjara Hills, Hyderabad – 500038, do solemnly affirm and state as follows:

1. The above named corporate debtor (Hindusthan Ispat Private Limited) was, at the liquidation commencement date, that is, the 1st day of October 2021 and still is, justly and truly indebted to me [~~or to me and [insert name of co partners]~~], ~~my co partners in trade, or, as the case may be~~ in the sum of Rs.16,85,44,470/- for loan disbursed.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

[Please list the documents relied on as evidence of debt and of non-payment.]

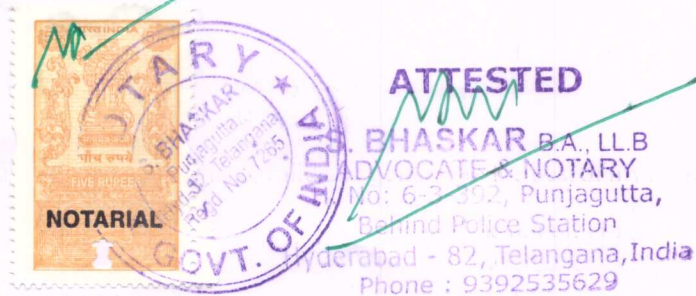
- (i) Copy of Loan Agreement dated 1/7/2019
- (ii) Copies of reminders sent to the company
- (iii) Statement of account with IOB, R.P.Road, Secunderabad wherein the loan payments are reflected
- (iv) Statement of account issued by the FC
- (v) Calculation of interest due

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the financial creditor which may be set-off against the claim.]

Amount of Rs.8,91,20,000/- received in the month of December 2020 (reduced from claim amount)

Solemnly, affirmed at Hyderabad on Tuesday, the 30th day of November 2021



Before me,

Notary / Oath Commissioner.

30 NOV 2021

+ B. Uma Devi
Deponent's signature.

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Hyderabad on this 30th day of November 2021.

+ B. Uma Devi
Deponent's signature.

BOLLINA UMA DEVI**ANNEXURE TO FORM D****CALCULATION OF INTEREST DUE FROM HINDUSTHAN ISPAT (P) LTD**

RATE OF INTEREST

12% p.a.

LIQUIDATION COMMENCEMENT DATE

1-Oct-21

| DATE | PARTICULARS | AMOUNT (RS) | BALANCE (RS) |
|-----------|---|----------------|-----------------|
| 1-Jul-19 | BALANCE DUE | 209,201,000 | 209,201,000 |
| 14-Dec-20 | PAYMENTS RECEIVED | 13,700,000 | 195,501,000 |
| 15-Dec-20 | PAYMENTS RECEIVED | 43,340,000 | 152,161,000 |
| 18-Dec-20 | PAYMENTS RECEIVED | 32,080,000 | 120,081,000 |
| 23-Feb-21 | INTEREST ON RS.209201000 FOR 18 MONTHS FROM 1/7/2019 TO 31/12/2020 | 37,656,180 | |
| | INTEREST ON RS.120081000 FOR 9 MONTHS FROM 1/1/2021 TO 01/10/2021 | 10,807,290 | |
| | TOTAL INTEREST | 48,463,470 | 168,544,470 |

B. Uma Devi

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